

**SPECIAL BENCH**

**ITEM NO.120**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**CP (CAA) No.23/ALD/2023 IN CA (CAA) No.29/ALD/2023**

**(Second Motion)**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 6<sup>th</sup> June, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

|                            |   |
|----------------------------|---|
| <b>NAME OF THE COMPANY</b> | <b>BABAJI AGRO MART PVT. LTD.<br/>WITH FREDDY FOODS PVT. LTD.</b> |
| <b>UNDER SECTION</b>       | <b>230/232 OF COMPANIES ACT, 2013</b>                             |

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

- Sh. Kartikeya Goel, Adv. : *For the Petitioner Companies*  
Sh. Ajit Kr. Singh, AOL : *For the O.L., Alld.*  
Sh. Krishna Dev Vyas, Adv. : *For the RoC*  
Sh. Niraj Kumar Singh, Adv. for : *For the I.T. Deptt.*  
Sh. Gaurav Mahajan, Sr. S.C.

**ORDER**

Ld. Counsels representing their respective parties are present.

- 1.** The reports on behalf of the ROC, RD and Official Liquidator have already been filed.
- 2.** Ld. Counsel representing the Income Tax Department states that he has received the report of some of the companies, and with respect to the remaining companies, it is still awaited.
- 3.** Let the consolidated reports be filed on behalf of the Income Tax Department by way of an affidavit within a period of two weeks with an advance copy to be supplied to the opposite side.
- 4.** Let the matter be adjourned for further hearing on 18<sup>th</sup> July, 2024 before the Regular Bench.

**-Sd-**

**(Umesh Kumar Shukla)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**6<sup>th</sup> June, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*